CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.305/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for

adjudicating the disputes between MP Power Management Co.

Ltd. and PTC India Limited.

Petitioner : M P Power Management Company Limited (MPPMCL)

Respondents : PTC India Limited and Ors.

Date of Hearing : 17.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashish Anand Bernard, Advocate, MPPMCL

Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed, inter alia, seeking adjudication of the disputes between the Petitioner and the Respondent, PTCIL, and for issuance of consequent directions as prayed for in the Petition.

- 2. Considering the submission made by the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within six weeks thereafter.
- 3. The Petition will be listed for hearing on 17.7.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)